പതിനാലാം കേരള നിയമസഭ

ഏഴാം സമ്മേളനം

ബുള്ളറ്റിൻ—ഭാഗം I

(നിയമസഭാ നടപടികളുടെ സംക്ഷിപ്ത വിവരണം)

2017 ആഗസ്റ്റ് 24, വ്യാഴം

നമ്പർ 91

രാവിലെ 8.30-ന് സ്പീക്കറുടെ അദ്ധ്യക്ഷതയിൽ നിയമസഭ സമ്മേളിച്ചു

ചോദ്യങ്ങൾ :

മറുപടി പറയാൻ നിശ്ചയിച്ചിരുന്ന ചോദ്യങ്ങളിൽ നാലെണ്ണം സഭയിൽ ചോദിക്കുകയും അവയ്ക്ക് വാങ്മൂലം മറുപടി നൽകുകയും ചെയ്തു.

അടിയന്തരപ്രമേയം :

ബാലാവകാശ കമ്മീഷനിൽ ക്രിമിനൽ പശ്ചാത്തലമുള്ള വ്യക്തിയെ അംഗമായി നിയമിക്കുവാൻ ആരോഗ്യവും സാമൂഹ്യനീതിയും വകുപ്പുമന്ത്രി സ്വീകരിച്ചതായി പറയപ്പെടുന്ന നടപടികൾമൂലവും അത് സംബന്ധിച്ച ഹൈക്കോടതി പരാമർശംമൂലവും ഉളവായിട്ടുള്ളതായി പറയപ്പെടുന്ന ഗുരുതരമായ സാഹചര്യം സഭാ നടപടികൾ നിർത്തി വച്ച് ചർച്ച ചെയ്യണമെന്നാവശ്യപ്പെട്ടുകൊണ്ട് ശ്രീ. കെ.സി.ജോസഫും മറ്റ് രണ്ടംഗങ്ങളും ചേർന്ന് ഒരു അടിയന്തരപ്രമേയത്തിന്റെ അവതരണാനുമതിക്കുള്ള നോട്ടീസ് നൽകിയിരുന്നു. മുഖ്യമന്ത്രിയുടെ മറുപടിയുടെ വെളിച്ചത്തിൽ അടിയന്തരപ്രമേയത്തിന് സ്പീക്കർ അവതരണാനുമതി നിഷേധിച്ചു

ഇക്കാര്യത്തിൽ സർക്കാർ അനുവർത്തിച്ച നിലപാടിൽ പ്രതിഷേധിച്ച് ഇന്ത്യൻ നാഷണൽ കോൺഗ്രസ്, ഇന്ത്യൻ യൂണിയൻ മുസ്ലീംലീഗ്, കേരളാ കോൺഗ്രസ് (ജേക്കബ്) എന്നീ കക്ഷികളിൽപ്പെട്ട അംഗങ്ങൾ തുടർന്നുള്ള സഭാ നടപടികൾ ബഹിഷ്കരിച്ചു. കേരളാ കോൺഗ്രസ് (എം), ബി.ജെ.പി. അംഗങ്ങൾ, ശ്രീ.പി.സി.ജോർജ് എന്നിവർ വാക്കൗട്ട് നടത്തി.

ശ്രദ്ധ ക്ഷണിക്കൽ :

മാതൃക അംബേദ്കർ ഗ്രാമം പദ്ധതിയുടെ കീഴിൽ സംസ്ഥാനത്തെ പട്ടികജാതി, പട്ടികവർഗ്ഗ സങ്കേതങ്ങളുടെ വികസന പ്രവർത്തനങ്ങൾ സമയബന്ധിതമായി പൂർത്തിയാക്കേണ്ടതിന്റെ ആവശ്യകതയിലേക്ക് ശ്രീ. ബി.സത്യൻ പട്ടികജാതി പട്ടികവർഗ്ഗ പിന്നാക്ക സമുദായക്ഷേമവും നിയമവും സാംസ്കാരികവും പാർലമെന്ററികാര്യവും വകുപ്പുമന്ത്രിയുടെ ശ്രദ്ധ ക്ഷണിച്ചു. മന്ത്രി അത് സംബന്ധിച്ച് ഒരു പ്രസ്താവന ചെയ്തു.

KNPP.1389/2017(i).

ചട്ടം 304 പ്രകാരം ഉന്നയിച്ച വിഷയങ്ങൾ :

ചട്ടം 304 പ്രകാരം അംഗങ്ങൾ സഭയിൽ ഉന്നയിച്ച വിഷയങ്ങൾ താഴെപ്പറയുന്നു :

ക്രമ നമ്പർ	അംഗത്തിന്റെ പേര്	വിഷയം	വകുപ്പ് മന്ത്രി
1	ശ്രീ.റ്റി.വി.രാജേഷ്	അഗ്രികൾച്ചറൽ അസി.ഗ്രേഡ്-II തസ്തികയിലേയ്ക്കുള്ള പി.എസ്.സി. പരീക്ഷയുടെ കട്ട് ഓഫ് മാർക്ക്	മുഖ്യമന്ത്രി
2	ശ്രീ.കെ.രാജൻ	എസ്.ബി.ടി. -എസ്.ബി.ഐ ലയനം	മുഖ്യമന്ത്രി
3	ശ്രീ.പി.ടി.എ.റഹീം	വിസ്ഡംഗ്ലോബൽ മിഷൻ പ്രവർത്തകർക്കേറ്റ മർദ്ദനം	മുഖ്യമന്ത്രി
4	ശ്രീ.എ.എൻ.ഷംസീർ	തലശ്ശേരി നഗരസഭയിലെ യു.ഐ.ഡി. എസ്.എസ്.എം.ടി സംബന്ധിച്ച്	ജലവിഭവ വകുപ്പമന്ത്രി
5	ശ്രീമതി സി.കെ.ആശ	കരിയാർ സ്പിൽവേ നിർമ്മാണത്തിലെ അപാകത	ജലവിഭവ വകുപ്പമന്ത്രി
6	ശ്രീ.ജോൺ ഫെർണാണ്ടസ്	പശ്ചിമ കൊച്ചിയിലെ ബോട്ട് സർവ്വീസുകൾ	ഗതാഗത വകുപ്പമന്ത്രി
7	ശ്രീ.ആർ.രാജേഷ്	വെട്ടിക്കാട് ചാൽ ടൂറിസം വികസനം	സഹകരണവും വിനോദസഞ്ചാരവും ദേവസ്വവും വകുപ്പമന്ത്രി
8	ശ്രീമതി പി. അയിഷാ പോറ്റി	കൊട്ടാരക്കര താലൂക്ക് ആശുപത്രിയിലെ സ്റ്റാഫ് പാറ്റേൺ	ആരോഗ്യവും സാമൂഹ്യനീതിയും വകുപ്പമന്ത്രി

9	ശ്രീ.സി.കെ.ഹരീന്ദ്രൻ	ആയുർവേദ മേഖലയിലെ പരമ്പരാഗത ചികിത്സ	ആരോഗ്യവും സാമൂഹ്യനീതിയും വകുപ്പുമന്ത്രി
10	ശ്രീ.ജി.എസ്.ജയലാൽ	ചാത്തന്നൂർ ഗവ. രാമറാവു മെമ്മോറിയൽ താലൂക്ക് ആശുപത്രി ആർദ്രം പദ്ധതിയിൽ ഉൾപ്പെടുത്തുന്നത്	ആരോഗ്യവും സാമൂഹ്യനീതിയും വകുപ്പുമന്ത്രി
11	ശ്രീ.സി.കെ.നാണു	മൂരാട് പാലം പുതുക്കി പണിയുന്നത്	പൊതുമരാമത്തും രജിസ്ട്രേഷനും വകുപ്പു മന്ത്രി

അതത് വിഷയങ്ങൾ സംബന്ധിച്ച് മന്ത്രിമാർ പ്രസ്താവന നടത്തി.

റിപ്പോർട്ടുകളുടെ സമർപ്പണം :

താഴെപ്പറയുന്ന റിപ്പോർട്ടുകൾ സമർപ്പിച്ചു :

(1) സംസ്ഥാനം നേരിടുന്ന മാലിന്യ പ്രശ്നങ്ങളും മാലിന്യ നിർമ്മാർജ്ജനം ഫലപ്രദമാക്കുന്നതിനുള്ള നടപടികളും സംബന്ധിച്ച സബ്ജക്ട് കമ്മിറ്റി IX-ന്റെ റിപ്പോർട്ട്.

(2) പ്രവാസി മലയാളി ക്ഷേമം സംബന്ധിച്ച സമിതിയുടെ രണ്ട്, മൂന്ന് റിപ്പോർട്ടുകൾ

നിയമ നിർമ്മാണകാര്യം :

(1) 2017-ലെ കേരള ധനവിനിയോഗ (4-ാം നമ്പർ) ബില്ലിന്റെ അവതരണവും അനന്തരഘട്ടങ്ങളും.

ധനകാര്യവും കയറും വകുപ്പുമന്ത്രി ഡോ.ടി.എം.തോമസ് ഐസക് 2017-ലെ കേരള ധനവിനിയോഗ (4- ാം നമ്പർ) ബില്ലും ബിൽ പരിഗണനയ്ക്ക് എടുക്കണമെന്ന പ്രമേയവും അവതരിപ്പിച്ചു

താഴെപ്പറയുന്ന അംഗങ്ങൾ ചർച്ചയിൽ പങ്കെടുത്തു:

ശ്രീ. ജയിംസ് മാത്യു

ശ്രീ. ആർ. രാമചന്ദ്രൻ

ശ്രീ. ഒ. രാജഗോപാൽ

ശ്രീ. സി. കെ. നാണു

ശ്രീ. പി. സി. ജോർജ്

ശ്രീ. എ. പ്രദീപ്കുമാർ

ശ്രീ. മോൻസ് ജോസഫ്

ചർച്ചയിൽ ഉന്നയിക്കപ്പെട്ട കാര്യങ്ങൾക്ക് ധനകാര്യവും കയറും വകുപ്പുമന്ത്രി ഡോ.ടി.എം.തോമസ് ഐസക് മറുപടി നൽകി. തുടർന്ന്, 2017-ലെ കേരള ധനവിനിയോഗ (4 - ാം നമ്പർ) ബിൽ സഭ പാസ്സാക്കി.

<u>മുഖ്യമന്ത്രിയുടെ പ്രസ്താവന</u> :

ബാലാവകാശ കമ്മീഷൻ അംഗങ്ങളുടെ നിയമനവുമായി ബന്ധപ്പെട്ട ഹൈക്കോടതി സിംഗിൾ ബഞ്ച് വിധിയിലെ ആരോഗ്യവും സാമൂഹ്യനീതിയും വകുപ്പുമന്ത്രിക്ക് എതിരായ പരാമർശങ്ങൾ ഡിവിഷൻ ബഞ്ച് നീക്കിയത് സംബന്ധിച്ച് മുഖ്യമന്ത്രി പ്രസ്താവന നടത്തി.

<u>നിയമ നിർമ്മാണകാര്യം</u> :

(2) <u>സബ്ജക്ട് കമ്മിറ്റി റിപ്പോർട്ട് ചെയ്ത പ്രകാരമുള്ള 2017-ലെ കേരള സമുദ്ര മത്സ്യബന്ധന നിയന്ത്രണ (ഭേദഗതി) ബിൽ പരിഗണനയ്ക്ക് എടുക്കണമെന്ന പ്രമേയവും അനന്തര ഘട്ടങ്ങളും.</u>

മത്സ്യബന്ധനവും ഹാർബർ എഞ്ചിനീയറിംഗും കശുവണ്ടി വ്യവസായവും വകുപ്പുമന്ത്രി ശ്രീമതി ജെ.മേഴ്സിക്കുട്ടി അമ്മ 2017-ലെ കേരള സമുദ്ര മത്സ്യബന്ധന നിയന്ത്രണ (ഭേദഗതി) ബില്ലും ബിൽ പരിഗണനയ്ക്ക് എടുക്കണമെന്ന പ്രമേയവും അവതരിപ്പിച്ചു സംസാരിച്ചു. പ്രസ്തുത ബിൽ പൊതുജനാഭിപ്രായം ആരായുന്നതിനായി സർക്കുലേറ്റ് ചെയ്യണമെന്ന ഭേദഗതി ശ്രീ. ഒ. ആർ. കേളു ചുമതലപ്പെടുത്തിയതനുസരിച്ച് ശ്രീ.കെ.ജെ.മാക്സിയും ബിൽ വീണ്ടും അതേ സബ്ജക്ട് കമ്മിറ്റിക്ക് അയയ്ക്കണമെന്ന മറ്റൊരു ഭേദഗതി ശ്രീ.ചിറ്റയം ഗോപകുമാർ ചുമതലപ്പെടുത്തിയപ്രകാരം ശ്രീ ആർ.രാമചന്ദ്രനും അവതരിപ്പിച്ചു സംസാരിച്ചു. മത്സ്യബന്ധനവും ഹാർബർ എഞ്ചിനീയറിംഗും കശുവണ്ടി വ്യവസായവും വകുപ്പുമന്ത്രിയുടെ മറുപടിക്കുശേഷം അവതരിപ്പിച്ചിരുന്ന ഭേദഗതികൾ സഭയുടെ അനുമതിയോടെ പിൻവലിച്ചു. അതിനുശേഷം പ്രമേയം സഭ അംഗീകരിക്കുകയും ബിൽ വകുപ്പു തിരിച്ചുള്ള പരിഗണനയ്ക്ക് എടുക്കുകയും താഴെപ്പറയുന്ന ഭേദഗതികളോടെ പാസ്സാക്കുകയും ചെയ്തു:

<u>നാലാം വകുപ്പ്</u>

1. In section 2(cb) proposed to be inserted in the principal Act by clause 4(1), the word " fabricated" shall be deleted.

2. In section 2(da) proposed to be inserted in the principal Act by clause 4(2), the words "a fishing village" shall be substituted with the words "fisheries village".

<u>ആറാം വകുപ്പ്</u>

1. In clause 6,—

(a) In section 9A proposed to be inserted in the principal Act,—

(i) in the marginal heading, for the word, figure and letter "and 9G", the word, figures and letters "9G and 9H" shall be substituted;

(ii) in sub-section (3), for the words "commencement of this Act", the words, figures and brackets "commencement of the Kerala Marine Fishing Regulation (Amendment) Act, 2017(.....of 2017)" shall be substituted;

(iii) in sub-section (4), for the words "commencement of this Act", the words, figures and brackets "commencement of the Act specified in sub-section (3)" shall be substituted;

(iv) in sub-section (5), for the figure and bracket "(4)", the figure and bracket "(6)" shall be substituted;

(v) in sub-section (6), for the figure and bracket "(3)", the figure and bracket "(5)" shall be substituted;

(b) in section 9E proposed to be inserted in the Act, -

(i) in sub-section (3), for the words "commencement of this Act", the words, figures and brackets "commencement of the Kerala Marine Fishing Regulation (Amendment) Act, 2017 (.......of 2017)" shall be substituted;

(ii) in sub-section (4), for the words "commencement of this Act", the words, figures and bracket "commencement of the Act specified in sub-section (3)"shall be substituted;

2. In the proviso to sub-section 9A(4) proposed to be inserted in the principal Act by clause 6, for the word "authorized" substitute the word "authorised".

3. In section 9A(9) proposed to be inserted in the principal Act by clause 6, after the word "registration" the words "number and a"shall be inserted wherever it occurs.

4. In section 9E(8) proposed to be inserted in the principal Act by clause 6, after the word "inspection"the words "of fishing net production unit" shall be inserted.

5. In section 9 H (2) proposed to be inserted in the principal Act by clause 6, for the word "authorized" the word "authorised" shall be substituted.

<u>ഏഴാം വകുപ്പ്</u>

1. In section 13A(9) proposed to be inserted in the principal Act by clause 7,

(i) for the words " if the Act were not in force" , the words, letters, figures and brackets "if the Kerala Marine Fishing Regulation (Amendment) Act, 2017 (.....of 2017) were not enacted" shall be substituted.

(ii) for the words and brackets "Member (Co-ordination) of the council", the words and bracket "Member (Co-ordination) of the State Fisheries Management Council" shall be substituted.

2. In item (d) to section 13A(2) proposed to be inserted in the principal Act by clause 7, for the word "jurisdictionin" substitute the words "jurisdiction in".

3. In the item (e) to section 13A(2) proposed to be inserted in the principal Act, for the words " three fishermen" substitute the words "two fishermen and one women from the same fishing village".

4. The item(g) to section 13A(3) proposed to be inserted in the principal Act by clause 7, shall be recast as follows:—

"(g) One person having expertise in Marine Fisheries, nominated by the Government - Member ".

5. In the column(2) of item (g) to section 13A(4) proposed to be inserted in the principal Act by clause 7, after the words "from the" the word "recognized" shall be inserted.

6. Item (i) of section 13A(4), proposed to be inserted in the principal Act by clause 7, shall be recast as follows:—

"(i) One person having expertise in Marine Resource Conservation, nominated by the Government - Member"

7. In proviso to section 13 A(4), proposed to be inserted in the principal Act by clause7, for the word "casemay" the words "case may" shall be substituted.

പത്താം വകുപ്പ്

In section 17 proposed to be substituted in the principal Act, by clause 10-
(i) in sub-section (1), in the first proviso, for the words and symbol "and/or licence", the words "or licence or both" shall be substituted;

(ii) in sub-section (5) for the words "shall be recovered", the words "may be recovered" shall be substituted.

പതിനൊന്നാം വകുപ്പ്

In section 24 (2) (a) proposed to be amended in the principal Act by clause 11,—

(i) in item (en), "the words, letters and brackets "specified under sub-section (12) of section 9E" shall be omitted;

(ii) in item (eo), the words "shall be specified" shall be omitted;

(iii) in item (ep), the words "shall be prescribed" shall be omitted;

(iv) in item (eq), the words "shall be specified" shall be omitted.

അവകാശലംഘനപ്രശ്നം :

താഴെപ്പറയുന്ന അവകാശലംഘന നോട്ടീസുകൾ ചെയറിന്റെ പരിഗണന യിലാണെന്ന് സ്പീക്കർ അറിയിച്ചു:

(1) 11-5-2017-ൽ കൃഷി എന്ന ധനാഭ്യർത്ഥനയുടെ ചർച്ചാവേളയിൽ ആറന്മുള വിമാനത്താവളത്തിനായി ഏറ്റെടുത്ത സ്ഥലത്ത് കൃഷി നടത്തിയെന്ന് കൃഷി വകുപ്പുമന്ത്രി പറഞ്ഞത് സഭയെ തെറ്റിദ്ധരിപ്പിക്കുന്നതാണെന്നും സഭയുടെയും അംഗങ്ങളുടെയും അവകാശലംഘനമാണെന്നും ആരോപിച്ച് കൃഷി മന്ത്രിക്കെതിരെ അവകാശലംഘനപ്രശ്നം ഉന്നയിക്കുന്നതിന് ശ്രീ.അടൂർ പ്രകാശ് നൽകിയ നോട്ടീസ്.

(2) കേരളത്തിലെ പനി മരണങ്ങളെ സംബന്ധിച്ച് 10-8-2017-ലെ അടിയന്തരപ്രമേയത്തിന് അവതരണാനുമതി തേടിക്കൊണ്ട് നൽകിയ നോട്ടീസിന്മേലുള്ള ചർച്ചാവേളയിൽ ആരോഗ്യവും സാമൂഹ്യനീതിയും വകുപ്പുമന്ത്രി വസ്തുതാവിരുദ്ധവും സഭയെ തെറ്റിദ്ധരിപ്പിക്കുന്നതുമായ പ്രസ്താവന നടത്തിയെന്ന് ആരോപിച്ച് ആരോഗ്യവും സാമൂഹ്യ നീതിയും വകുപ്പുമന്ത്രിക്കെതിരെ അവകാശലംഘനം ഉന്നയിക്കുന്നതിന് ശ്രീ.തിരുവഞ്ചൂർ രാധാകൃഷ്ണൻ നൽകിയ നോട്ടീസ്.

സഭ അനിശ്ചിതകാലത്തേക്ക് പിരിയുന്നത് സംബന്ധിച്ച് മുഖ്യമന്ത്രി അവതരിപ്പിച്ച പ്രമേയം സഭ അംഗീകരിച്ചു.

പതിനാലാം കേരള നിയമസഭയുടെ ഏഴാം സമ്മേളനത്തെക്കുറിച്ച് സ്പീക്കർ ഹ്രസ്വമായ ഒരു അവലോകനം നടത്തി.

സഭാ നടപടികളുടെ അവസാനം ദേശീയ ഗാനം ആലപിക്കപ്പെട്ടു.

ഉച്ചയ്ക്കു ശേഷം 2.28- ന് സഭ അനിശ്ചിതകാലത്തേക്ക് പിരിഞ്ഞു.

വി. കെ. ബാബുപ്രകാശ്,

സെക്രട്ടറി.

FOURTEENTH KERALA LEGISLATIVE ASSEMBLY

Seventh Session

BULLETIN—PART I

(Brief Record of Proceedings)

Thursday, August 24, 2017

No. 91

The Assembly met at 8.30 a.m. with Mr. Speaker in the Chair.

Questions :

Four questions in the list of questions posted for the day were answered orally.

Adjournment Motion :

After hearing the Chief Minister the Speaker withheld consent to the moving of an adjournment motion given notice of by Shri K. C. Joseph and two other Members regarding the serious situation reported to have arisen consequent on the reported steps taken by the Minister for Health and Social Justice to appoint a person having alleged criminal background as a member of Chief Rights Commission and the remarks by the High Court of Kerala in this regard.

In protest against the attitude of the Government in this matter, the Members belonging to Indian National Congress, Indian Union, Muslim League and Kerala Congress (Jacob) boycotted the rest of the day's business. Members of Kerala Congress (M), BJP and Shri P. C. George staged a walk-out.

Calling Attention :

Shri B. Satyan called the attention of the Minister for Welfare of Scheduled Castes, Scheduled Tribes, Backward Classes, Law, Culture and Parliamentary Affairs to the necessity to complete, in a time bound manner, the developmental activities of Scheduled Caste/Scheduled Tribe settlements in the State under model Ambedkar Village Project. The Minister made a statement thereto.

KNPP.1389/2017(ii).

The Matters raised under Rule 304:

The matters raised by Members in the House under Rule 304 are listed below:

ക്രമ നമ്പർ	അംഗത്തിന്റെ പേര്	വിഷയം	വകുപ്പുമന്ത്രി
1	ശ്രീ. റ്റി. വി. രാജേഷ്	അഗ്രികൾച്ചറൽ അസി.ഗ്രേഡ്-II തസ്തികയിലേക്കുള്ള പി.എസ്.സി. പരീക്ഷയുടെ കട്ട് ഓഫ് മാർക്ക്	മുഖ്യമന്ത്രി
2	ശ്രീ.കെ.രാജൻ	എസ്.ബി.ടി. -എസ്.ബി.ഐ. ലയനം	മുഖ്യമന്ത്രി
3	ശ്രീ. പി.ടി.എ.റഹീം	വിസ്ഡം ഗ്ലോബൽ മിഷൻ പ്രവർത്തകർക്കേറ്റ മർദ്ദനം	മുഖ്യമന്ത്രി
4	ശ്രീ. എ.എൻ.ഷംസീർ	തലശ്ശേരി നഗരസഭയിലെ യു.ഐ.ഡി. എസ്.എസ്.എം.ടി. സംബന്ധിച്ച്	ജലവിഭവ വകുപ്പുമന്ത്രി
5	ശ്രീമതി സി.കെ.ആശ	കരിയാർ സ്പിൽവേ നിർമ്മാണത്തിലെ അപാകത	ജലവിഭവ വകുപ്പുമന്ത്രി
6	ശ്രീ. ജോൺ ഫെർണാണ്ടസ്	പശ്ചിമ കൊച്ചിയിലെ ബോട്ട് സർവ്വീസുകൾ	ഗതാഗത വകുപ്പുമന്ത്രി
7	ശ്രീ.ആർ.രാജേഷ്	വെട്ടിക്കാട് ചാൽ ടൂറിസം വികസനം	സഹകരണവും വിനോദസഞ്ചാരവും ദേവസ്വവും വകുപ്പുമന്ത്രി
8	ശ്രീമതി പി.അയിഷാ പോറ്റി	കൊട്ടാരക്കര താലൂക്ക് ആശുപത്രിയിലെ സ്റ്റാഫ് പാറ്റേൺ	ആരോഗ്യവും സാമൂഹ്യനീതിയും വകുപ്പുമന്ത്രി

9	ശ്രീ. സി.കെ.ഹരീന്ദ്രൻ	ആയുർവേദ മേഖലയിലെ പരമ്പരാഗത ചികിത്സ	ആരോഗ്യവും സാമൂഹ്യനീതിയും വകുപ്പുമന്ത്രി
10	ശ്രീ. ജി.എസ്.ജയലാൽ	ചാത്തന്നൂർ ഗവ. രാമറാവു മെമ്മോറിയൽ താലൂക്ക് ആശുപത്രി ആർദ്രം പദ്ധതിയിൽ ഉൾപ്പെടുത്തുന്നത്	ആരോഗ്യവും സാമൂഹ്യനീതിയും വകുപ്പുമന്ത്രി
11	ശ്രീ. സി.കെ.നാണു	മൂരാട് പാലം പുതുക്കി പണിയുന്നത്	പൊതുമരാമത്തും രജിസ്ട്രേഷനും വകുപ്പ് മന്ത്രി

The Ministers made statements on the respective subjects.

Presentation of Reports :

The following Reports were presented:

1. The Report of the Subject Committee - IX on the issues related to garbage faced by the State and the steps for effective disposal of garbage.

2. The Second and Third Reports of the Committee on the Welfare of Non-Resident Keralites.

Legislative Business :

(1) <u>Introduction and further stages of the Kerala Appropriation (No.4) Bill, 2017</u>

DR. T. M. Thomas Isaac, Minister for Finance and Coir introduced the Kerala Appropriation (No.4) Bill, 2017 and moved that the Bill be taken up for consideration.

The following Members took part in the discussion :

Shri James Mathew

Shri R. Ramachandran

Shri O. Rajagopal

Shri C. K. Nanu

Shri P. C. George

Shri A. Pradeepkumar

Shri Mons Joseph

DR. T. M. Thomas Isaac, Minister for Finance and Coir, replied to the points raised in the discussion. Then the Kerala Appropriation (No.4) Bill, 2017 was passed by the House.

Statement by Chief Minister :

The Chief Minister made a Statement regarding the expunging by the Division Bench, of the remarks made by the Single Bench of High Court against the Minister of Health and Social Justice on the appointment of Members of Child Rights Commission.

Legislative Business :

(2) <u>Motion for consideration and further stages of the Kerala Marine Fishing Regulation (Amendment) Bill, 2017 as reported by the Subject Committee</u>

Smt. J. Mercykutty Amma, Minister for Fisheries, Harbour Engineering and Cashew Industry moved the motion that the Kerala Marine Fishing Regulation (Amendment) Bill, 2017 as reported by the Subject Committee be taken up for consideration. Shri K. J. Maxy as authorised by Shri O. R. Kelu moved an amendment to circulate the Bill for eliciting public opinion and Shri R. Ramachandran as authorised by Shri Chittyam Gopakumar moved another amendment to recommit the Bill to the same Subject Committee and spoke. After the reply by the Minister for Fisheries, Harbour Engineering and Cashew Industry the amendments moved were withdrawn by the leave of the House. Then the motion was adopted and the Bill was taken up for clause by clause consideration and passed with the following amendments:

Clause 4

I. In section 2(cb) proposed to be inserted in the principal Act by clause 4(1), the word "fabricated" shall be deleted.

2. In section 2(da) proposed to be inserted in the principal Act by clause 4(2), the words "a fishing village" shall be substituted with the words "fisheries village".

Clause 6

1. In clause 6,—

(a) In section 9A proposed to be inserted in the principal Act,—

(i) in the marginal heading, for the word, figure and letter "and 9G", the word, figures and letters "9G and 9H" shall be substituted;

(ii) in sub-section (3), for the words "commencement of this Act", the words, figures and brackets "commencement of the Kerala Marine Fishing Regulation (Amendment) Act, 2017(.....of 2017)" shall be substituted;

(iii) in sub-section (4), for the words "commencement of this Act", the words, figures and brackets "commencement of the Act specified in sub-section (3)" shall be substituted;

(iv) in sub-section (5), for the figure and bracket "(4)", the figure and bracket "(6)" shall be substituted;

(v) in sub-section (6), for the figure and bracket "(3)", the figure and bracket "(5)" shall be substituted;

(b) in section 9E proposed to be inserted in the Act, -

(i) in sub-section (3), for the words "commencement of this Act", the words, figures and brackets "commencement of the Kerala Marine Fishing Regulation (Amendment) Act, 2017 (.......of 2017)" shall be substituted;

(ii) in sub-section (4), for the words "commencement of this Act", the words, figures and bracket "commencement of the Act specified in sub-section (3)" shall be substituted;

2. In the proviso to sub-section 9A(4) proposed to be inserted in the principal Act by clause 6, for the word "authorized" substitute the word "authorised".

3. In section 9A(9) proposed to be inserted in the principal Act by clause 6, after the word "registration" the words "number and a" shall be inserted wherever it occurs.

4. In section 9E(8) proposed to be inserted in the principal Act by clause 6, after the word "inspection" the words "of fishing net production unit" shall be inserted.

5. In section 9 H (2) proposed to be inserted in the principal Act by clause 6, for the word "authorized" the word "authorised" shall be substituted.

Clause 7

1. In section 13A(9) proposed to be inserted in the principal Act by clause 7,

(i) for the words " if the Act were not in force", the words, letters, figures and brackets "if the Kerala Marine Fishing Regulation (Amendment) Act, 2017 (.....of 2017) were not enacted" shall be substituted;

(ii) for the words and brackets " Member (Co-ordination) of the council", the words and bracket "Member (Co-ordination) of the State Fisheries Management Council" shall be substituted.

2. In item (d) to section 13A(2) proposed to be inserted in the principal Act by clause 7, for the word " jurisdictionin" substitute the words " jurisdiction in".

3. In the item (e) to section 13A(2) proposed to be inserted in the principal Act, for the words "three fishermen" substitute the words "two fishermen and one women from the same fishing village".

4. The item (g) to section 13A(3) proposed to be inserted in the principal Act by clause 7, shall be recast as follows: —

"(g) One person having expertise in Marine Resource, conservation nominated by the Government-Member ".

5. In the column (2) of item (g) to section 13A(4) proposed to be inserted in the principal Act by clause 7, after the words "from the" the word "recognized" shall be inserted.

6. Item (i) of section 13A(4), proposed to be inserted in the principal Act by clause 7, shall be recast as follows: —

" (i) One person having expertise in Marine Resource Conservation, nominated by the Government. -Member"

7. In proviso to section 13 A(4), proposed to be inserted in the principal Act by clause7, for the word "casemay" the words "case may" shall be substituted.

Clause 10

In section 17 proposed to be substituted in the principal Act by clause 10, —

(i) in sub-section (1), in the first proviso, for the words and symbol "and/or licence", the words "or licence or both" shall be substituted;

(ii) in sub-section (5) for the words "shall be recovered", the words "may be recovered" shall be substituted.

Clause 11

In section 24(2)(a) proposed to be amended in the principal Act by clause 11,-

(i) in item (en), "the words, letters and brackets "specified under sub-section (12) of section 9E" shall be omitted;

(ii) in item (eo), the words "shall be specified" shall be omitted;

(iii) in item (ep), the words "shall be prescribed" shall be omitted;

(iv) in item (eq), the words "shall be specified" shall be omitted.

Questions of Breach of Privilege :

The Speaker informed the House that following notices of question of breach of privilege are under the consideration of the Chair :

(1) 11-5-2017-ൽ കൃഷി എന്ന ധനാഭ്യർത്ഥനയുടെ ചർച്ചാവേളയിൽ ആറന്മുള വിമാനത്താവളത്തിനായി ഏറ്റെടുത്ത സ്ഥലത്ത് കൃഷി നടത്തിയെന്ന് കൃഷി വകുപ്പുമന്ത്രി പറഞ്ഞത് സഭയെ തെറ്റിദ്ധരിപ്പിക്കുന്നതാണെന്നും സഭയുടെയും അംഗങ്ങളുടെയും അവകാശലംഘനമാണെന്നും ആരോപിച്ച് കൃഷി മന്ത്രിക്കെതിരെ അവകാശലംഘനപ്രശ്നം ഉന്നയിക്കുന്നതിന് ശ്രീ. അടൂർ പ്രകാശ് നൽകിയ നോട്ടീസ്.

(2) കേരളത്തിലെ പനി മരണങ്ങളെ സംബന്ധിച്ച് 10-8-2017-ലെ അടിയന്തരപ്രമേയത്തിന് അവതരണാനുമതി തേടിക്കൊണ്ട് നൽകിയ നോട്ടീസിന്മേലുള്ള ചർച്ചാവേളയിൽ ആരോഗ്യവും സാമൂഹ്യനീതിയും വകുപ്പുമന്ത്രി വസ്തുതാവിരുദ്ധവും സഭയെ തെറ്റിദ്ധരിപ്പിക്കുന്നതുമായ പ്രസ്താവന നടത്തിയെന്ന് ആരോപിച്ച് ആരോഗ്യവും സാമൂഹ്യനീതിയും വകുപ്പുമന്ത്രിക്കെതിരെ അവകാശലംഘനം ഉന്നയിക്കുന്നതിന് ശ്രീ. തിരുവഞ്ചൂർ രാധാകൃഷ്ണൻ നൽകിയ നോട്ടീസ്.

The House passed the motion moved by the Chief Minister to adjourn the House *sine die*.

The Speaker made a brief review of the Seventh Session of the Fourteenth Kerala Legislative Assembly.

National Anthem was sung at the end of the proceedings.

The House adjourned *sine die* at 2.28 p.m.

V. K. BABU PRAKASH,
Secretary.